

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CORRECTION SLIP

No. 183 Rules/II.D4 dated 25/11/19


Chapter - 2 Part - C of the Rules and Orders of Punjab and Haryana, Volume-V, is substituted as under:-

'PREPARATION OF PAPER-BOOKS IN LETTERS PATENT APPEALS'

1. The paper-book in such appeals shall ordinarily consist of :-
 - (a) The memorandum of appeal;
 - (b) A copy of the judgment/order Impugned;
 - (c) A copy of the judgment/order and documents which were before the Single Judge.
2. No Appeal under clause 10 of the Letters Patent will be received by the office of Registrar (Judicial) unless it is accompanied by two sets of following :-
 - (a) Memorandum of Appeal (typed/printed);
 - (b) Certified copy of judgment/order Impugned.
In case of exemption, downloaded copy from the official website of this Court or printed/typed/photocopy attested by the counsel as true copy.
 - (c) Photocopy of the complete paper-book which was before the Single Judge including the Writ Petition, Written Statement, Replication/Rejoinder (if any), with Annexures and Documents in two identical sets attested by the counsel as true copy.
3. In case appeal is filed by the State or any statutory body, it shall mention, as to whether any other appeal(s) arising out of the judgment in bunch matter and/or earlier judgment relied upon, has been filed or not. If yes, the status thereof."


The aforesaid amendment will be effective from 02.12.2019.

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES


(B.B.S. Teji)
Registrar (Rules)
for Registrar General

Endst.No. 32863 Rules/II.D4 dated 25-11-2019

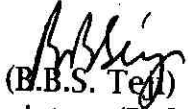
Two copies of the Correction Slip are forwarded to the Legal Remembrancer and Secretary to Government of Punjab, Department of Legal and Legislative Affairs, Chandigarh, with the request that the correction slip be got published in the Punjab Government Gazette (Extraordinary). Two spare copies of the printed Correction Slip be sent for the use of this Court.


(B.B.S. Teji)
Registrar (Rules)
for Registrar General

Endst.No. 32864 Rules/II.D4 dated 25-11-2019

Two copies of the Correction Slip are forwarded to the Legal Remembrancer and Secretary to Government of Haryana, Department of Legal and Legislative Affairs, Chandigarh, with the request that the correction slip be got published in the Haryana

Government Gazette (Extraordinary). Two spare copies of the printed Correction Slip be sent for the use of this Court.


(B.B.S. Teji)
Registrar (Rules)
for Registrar General

Endst.No. 32865 Rules/II.D4 dated 25-11-2019

Two copies of the Correction Slip are forwarded to the Legal Remembrancer-cum-Director of Prosecution, Union Territory, Chandigarh, with the request that the correction slip be got published in the Chandigarh Administration Gazette (Extraordinary). Two spare copies of the printed Correction Slip be sent for the use of this Court.


(B.B.S. Teji)
Registrar (Rules)
for Registrar General

Endst.No. 32866 Rules/II.D4 dated 25-11-2019

Copy of the Correction Slip is forwarded to the following for information :-

- 1 The Secretary to Government of Punjab, Department of Home Affairs and Justice (Judicial Department), Chandigarh.
 - 2 The Financial Commissioner and Secretary to Government of Haryana, Administration of Justice Department, Chandigarh.
 - 3 The Home Secretary, Chandigarh Administration, Chandigarh.
 - 4 The Secretary General, Supreme Court of India, New Delhi.
 - 5 The Registrar General, High Court of Delhi, New Delhi.
 - 6 The Registrar General, High Court of Himachal Pradesh, Shimla.
 - 7 The Chairman, Bar Council of Punjab and Haryana, Chandigarh.
 - 8 The President, Punjab & Haryana High Court Bar Association, Chandigarh.
 - 9 All the District & Sessions Judges of the States of Punjab, Haryana and Union Territory, Chandigarh.
 - 10 The Advocate General, Punjab, Chandigarh.
 - 11 The Advocate General, Haryana, Chandigarh.
 - 12 The Joint Registrar-cum-Principal Secretary (Adm.) to Hon'ble the Chief Justice, Punjab & Haryana High Court.
 - 13 The Registrar General, Punjab and Haryana High Court through his Secretary/Private Secretaries.
 - 14 The Co-ordinator, Chandigarh Arbitration Centre, Sec.-17, Chandigarh.
 - 15 The Director, Chandigarh Judicial Academy, Sector 43, Chandigarh.
 - 16 All the Registrars.
 - 17 All the OSDs.
 - 18 All the Joint Registrars.
 - 19 All the Special/ Court/ Private Secretaries/ Readers to Hon'ble the Chief Justice and Hon'ble Judges.
 - 20 The Superintendent Computer Branch for displaying the above noted amendments on the website of this Court.
 - 21 All the Deputy Registrars;
 - 22 All the Assistant Registrars;
 - 23 The Librarian;
 - 24 All the Superintendents.
 - 25 The Reporter, ILR Section.
 - 26 Incharge ASD Lab High Court.
Punjab & Haryana High Court at Chandigarh.
- 27 Superintendent, CRC Branch of this Court, for adding the Correction Slip as note in the Cause List.

Note:- As per circular dt. 10.08.2018 & 10.07.2019, it be downloaded for immediate necessary compliance, if any, by all concerned.


(B.B.S. Teji)
Registrar (Rules)
for Registrar General